

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**(IB)-331(PB)/2024**

**IN THE MATTER OF:**

Nona Lifestyle Private Limited	...	Applicant/Petitioner
Vs		
Dynamic Aura LLP	...	Respondent

**Order under Section 9 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : None  
For Respondent :

**ORDER**

Today, when the matter was called there is no representation on behalf of the Petitioner/Operationa Creditor.

In the interest of justice, list the matter again **on 29.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**